

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1381/2021

This the 13th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Tariq Manzoor, Age 30 years, S/o Late Inspector Manzoor Ahmad, No. 4166/NG, R/o Adipora, Sopore, District Baramulla.

.....Applicant

(Advocate:- Mr. Qazi Rashid Shamas)

Versus

1. U.T. of J&K through Chief Secretary, Civil Secretariat, Srinagar/Jammu-180001.
2. Commissioner, Secretary to Government General Administrative Department, Civil Secretariat, Srinagar/Jammu-180001.
3. Principal Secretary, Home Department, Civil Secretariat, Srinagar/Jammu-180001.
4. Director General of Police, Kashmir, Srinagar-190001.
5. Addl. Director General of Police, Kashmir, Srinagar-190001.
6. Inspector General of Police, Kashmir, Srinagar-190001.
7. District Commissioner Baramulla-193101.
8. Haseena Andrabi, D/o Syed Abdul Rashid Andrabi, W/o Late Manzoor Ahmad Lone (Inspector), R/o Shivora Enclave-B Sonwar-190001.
9. Vikas Manzoor, S/o Late Manzoor Ahmad Lone (Inspector), R/o Shivora Enclave-B Sonwar-190001.
10. Sonia Manzoor, D/o Late Manzoor Ahmad Lone (Inspector), R/o Shivora Enclave-B Sonwar-190001.

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider the O.A. as representation and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.

2. We have heard Mr. Qazi Raashid Shamas, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to treat the O.A. as representation of the applicant and take a decision on the claim of the applicant by passing a reasoned and speaking order within a period of six weeks from the date of receipt of a certified copy of this order.

4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)

